

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.18954/2003

(From the judgement and order dated 17/03/2003 in RP 718/03
of The NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

H.U.D.A.

Petitioner (s)

VERSUS

RAJ KUMAR RATHI
(With prayer for interim relief)

Respondent (s)

Date : 24/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. Satinder Singh Gulati, Adv.
Dr. Kailash Chand, Adv.

For Respondent (s)Mr. Sudhir Nandrajog, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent, adjourned for four weeks for filing counter affidavit.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master